

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Excise Appeal No. 75287 of 2017

(Arising out of Order-in-Appeal No. 50/HAL/2016 dated 25.10.2016 passed by Commissioner of Central Excise (Appeal-I), Kolkata)

M/s ISD Industries Pvt. Ltd.,
(Vill- Naikansole, P.O.- Pathra, P. S.- Sankrail,
Dist.- Paschim Midnapur,
West Bengal, Pin No. 721135))

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Haldia,
(25, Princep Street, 3rd Floor, Kolkata-700072)

...Respondent

..

APPEARANCE :

Mr. Sonu Kedia, Chartered Accountant for the Appellant
Shri S. K. Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No...76653/2025

DATE OF HEARING : 17.06.2025

DATE OF DECISION : 17.06.2025

PER R. Muralidhar :

The Appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeals. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Sd/-
(Rajeev Tandon)
Member (Technical)

Tushar Kr.